

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 106/MP/2019

Subject : Petition under Section 79 (1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with the regulatory framework under the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and Medium Term Open Access to the Inter-State Transmission and related matters), Regulations, 2009, as amended from time to time, seeking issuance of appropriate directions to the generators to execute the revised Implementation Agreements with fresh timelines for the expedient and efficient execution of the generation plants and the associated transmission system, which is being implemented by the Petitioner under the Uttarakhand Integrated Transmission Project (UITP) as deemed inter-State Transmission System (ISTS), that is required for providing Long Term Open Access (LTA) for evacuation of power from the said generation plants and to also enter into tripartite Long Term Access Agreements (LTA Agreements) with the Petitioner and the Central Transmission Utility.

Petitioner : Power Transmission Corporation of Utarakhand Limited

Respondents : Power Grid Corporation of India Limited & Ors.

Date of Hearing : 19.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Harneet Kaur, Advocate, PTCUL
Shri Abhishek Kumar, Advocate, PTCUL
Shri Aryaman Saxena, Advocate, PTCUL
Shri Himanshu Baliyan, PTCUL
Shri Vikas Sharma, PTCUL
Shri M.G. Ramachandran, Senior Advocate, THDC, SJVNL
Ms. Anushree Bardhan, Advocate, THDC, SJVNL
Ms. Madhu Mahajan, Advocate, L&T
Ms. Pallavi Chopra, Advocate, L&T
Ms. Swapna Seshadri, Advocate, NTPC
Shri Gaurav Dudeja, Advocate, Lanco Mandakini Hydro Energy Pvt. Ltd.
Shri Akshay Sharma, Advocate, Lanco Mandakini Hydro Energy Pvt. Ltd.
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL



Ms. Swati Verma PGCIL
Shri Rajesh Verma, PGCIL
Ms. Ankita Singh, PGCIL
Shri M.K. Malviya, NTPC
Shri B.B. Panda, NTPC
Shri Rajeev Agarwal, SJVNL

Record of Proceedings

Learned counsel for the Petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter.

2. Learned senior counsel for the Respondent, SJVNL objected the same.
3. Learned counsels for the Respondent, L & T Uttaranchal Hydropower Ltd. requested for three weeks' time to file its reply.
4. After hearing the learned senior counsel and learned counsel for the parties, the Commission directed the Respondents to file their replies, by 30.11.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 11.12.2019.
5. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
6. The Commission directed to list the Present Petition along with other Petitions filed by the Petitioner for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

